

[Shri Jawaharlal Nehru]

with success and the fighting there will end and there will be a cease fire. It must be remembered that the whole basis of the Geneva agreement was that the countries in Indo-China must not join any military bloc and must be more or less neutral because the moment they try to do so, the other side came into the picture and challenged it. This applies to Laos. And the difficulty in Laos has been the attempt of various sides to push them or to pull them into some kind of policy which is more allied to one or of the policies or military blocs on either side, and that has led to fighting there. The only solution of Laos can be that Laos should be what is called the "neutral country—I do not like the word "neutral" as applied to India, I reject it, but so far as Laos is concerned that would be a correct description—in which the various parties or groups are represented in the Government and they follow a policy of not committing themselves to any of these military alliances. Unless that is aimed at I do not think there will be any solution. That is what Prince Souvanna Phouma who came here stood for. He was Prime Minister sometime, but ultimately he was more or less pushed out by other developments and by these different pulls by different military factions, one on one side and another on the other side. As soon as that happens arms come in from outside. There have been plenty of arms coming in from both sides of these military blocs, and that makes the situation very serious. One of the things that should happen for the cease fire is stoppage of arms coming in from outside, from both sides of the conflicting parties.

Sir, I am sorry to have taken so much time to deal with this matter. Now, I shall hand over this paper to the Table. [See Appendix IV, annexure No. 5].

Shri Braj Raj Singh (Firozabad): Sir, may we be allowed to have some

clarification from the hon. Prime Minister?

Mr. Speaker: Hon. Members will have ample opportunity when we have the debate on External Affairs. They will read the statement in detail and clear up all their doubts then.

13.03 hrs.

PAPERS LAID ON THE TABLE

REPORT OF THE INDIAN DELEGATION TO THE 17TH SESSIONS OF THE CONTRACTING PARTIES TO THE GENERAL AGREEMENT ON TARIFFS AND TRADE

The Deputy Minister of Commerce and Industry (Shri Satish Chandra): Sir, on behalf of Shri Kanugo, I beg to lay on the Table a copy of the Report of the Indian Delegation to the 17th Session of the Contracting Parties to the General Agreement on Tariffs and Trade held in Geneva from the 31st October to the 19th November, 1960. [Placed in Library. See No. LT-2769/61].

REHABILITATION INDUSTRIES CORPORATION

The Minister of Industry (Shri Manubhai Shah): Sir, I beg to lay on the Table a copy each of the following papers:—

- (i) (a) Annual Report of the Rehabilitation Industries Corporation Limited for the year 1959-60 along with the Audited Accounts and the Comments of the Comptroller and Auditor General thereon, under sub-section (1) of Section 639 of the Companies Act, 1956.
- (b) Simplified Annual Accounts of the above Corporation for the year 1959-60.
- (c) Review by the Government on the working of the above Corporation. [Placed in Library. See No. LT-2770/61.]